

ITEM NO.302

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(Criminal) No.229/2019

SITARAM YECHURY

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.127663/2019-GRANT OF INTERIM RELIEF IA No. 127663/2019 - GRANT OF INTERIM RELIEF)

Date : 24-10-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE MR. JUSTICE R. SUBHASH REDDY  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Mr. Shadan Farasat, AOR  
Ms. Shruti Narayan, Adv.  
Ms. Jahnvi Sindhu, Adv.

For Respondent(s)

Mr. K.K. Venugopal, AG  
Mr. Tushar Mehta SG  
Mr. Ankur Talwar, Adv.  
Mr. Rajat Nair, Adv.  
Mr. Kanu Agrawal, Adv.  
Mr. B. V. Balaram Das, AOR

Mr. Tushar Mehta, SG  
Ms. Shashi Juneja, Adv.  
Mr. Satyajeet Kumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Let this matter be posted along with the Constitution Bench matters (Writ Petition (Civil) No.1013/2019 etc.) which are coming up for hearing on Thursday, the 14<sup>th</sup> November, 2019.

As prayed, liberty is granted to file additional affidavit in the matter.

(VISHAL ANAND)  
COURT MASTER (SH)

(RAJ RANI NEGI)  
ASSISTANT REGISTRAR